

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 20182 OF 2009

Between:

1. K.Purushotham Rao, S/o. Hanmanth Rao, aged 54 years, Occ : Agriculture, President, Mandal, Praja Parishad, Yalal Mandal, Ranga Reddy District.
2. P.Mahipal Reddy, S/o. Madhav Reddy, aged 42 years, Occ : Agriculture, R/o. ZPTC Member, Vikarabad, Ranga Reddy District.
3. S.Srinivas, S/o. Venkataiah, aged 45 years, Occ : Agriculture, R/o. ZPTC Member Yalal, Ranga Reddy District.

.....PETITIONERS

AND

1. The State of A.P., Rep. by its Principal Secretary, Panchayat Raj and Rural Development Secretariat, Hyderabad.
2. The Commissioner of Panchayat Raj (Rural Development), Urdu Galli, Hyderguda, Hyderabad.
3. The District Collector (DPC), Ranga Reddy District at Khairtabad, Hyderabad.
4. The Project Director, DWMA Office of the Collector Ranga Reddy District, Khairtabad, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ, order or direction more particularly in the nature of writ of Mandamus declaring the GOMs.No.272, Panchayat Raj and Rural Development (RD-II) Department, dated 08-09-2009, issued by 1st respondent as arbitrary and illegal and contradiction of the provisions of National Rural Employment

Guarantee Act, 2005 and consequently set aside as the same in the circumstances of the case.

I.A.NO:1 OF 2009 (WPMP.NO:26339 OF 2009)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of G.O.Ms.No. 272, dt: 8-9-09 panchayat Raj and Rural Development (RD-II) department, issued by 1st respondent, pending disposal of writ petition.

Counsel for the Petitioner : SRI VIJAY KUMAR HEROOR

Counsel for the Respondents : GP FOR PANCHAYAT RAJ AND RURAL DEV

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.20182 of 2009

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Vijay Kumar Heroor, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

**SD/-K.SREERAMA MURTHY
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR PANCHAYAT RAJ AND RURAL DEV, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI VIJAY KUMAR HEROOR, Advocate [OPUC]
3. Two CD Copies

SA
KKS



HIGH COURT

DATED:21/08/2024

ORDER

WP.No.20182 of 2009



DISMISSING THE W.P

AS INFRACTUOUS WITHOUT COSTS.

⑥ vlv
30/9/24